

बड़े नगरों में औद्योगिक गृहों पर
आयकर के छापे

2535. श्री रामाबतार शास्त्री : क्या
वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि आयकर
विभाग के आदेशों पर दिल्ली, कलकत्ता
जैसे बड़े शहरों में औद्योगिक गृहों पर
हाल ही में छापे मारें गए थे ;

(ख) यदि हाँ, तो इन छापों के दौरान
पाए गए सामान का न्यौरा क्या है ; और

(ग) सरकार द्वारा दोषी फर्मों
के विरुद्ध क्या कार्यवाही की गई है ?

वित्त मंत्रालय में राज्य मंत्री (श्री
सवाई सिंह सिलोदिया) : (क) महोदय,
आयकर विभाग ने 1 सितम्बर, 1980
से 28 फरवरी, 1981 तक की अवधि के
दौरान समस्त भारत में विभिन्न स्थानों
पर, जिनमें दिल्ली तथा कलकत्ता शहर
शामिल हैं, लगभग 1842 तलाशियाँ ली
हैं। इनमें उद्योगपतियों तथा अन्य
लोगों के मामले शामिल हैं।

(ख) इन तलाशियों के दौरान, प्रथम
दृष्टया, लगभग 10.21 करोड़ रुपये मूल्य
की लेखा वाह्य परिसम्पत्तियाँ पकड़ी गई
हैं।

(ग) इन मामलों में आयकर अधि-
नियम तथा अन्य प्रत्यक्ष कर अधिनियमों
के अनुसार समुचित कार्यवाही की जा
रही है।

Recommendations of Committee on Simplification of Direct Taxes

2536. SHRI B. V. DESAI :
SHRI NAWAL KISHORE
SHARMA :

Will the Minister of FINANCE
be pleased to state:

(a) whether during the month of
January, 1981 the Union Govern-

ment had appointed a panel of
officials to go into the question of
simplifying direct taxes ;

(b) if so, whether the committee
has submitted their recommenda-
tions to the Government in this re-
gard ;

(c) if so, what are the main re-
commendations ;

(d) whether Government have
taken any final decision in this
regard ; and

(e) if so, when it is likely to be
implemented?

THE MINISTER OF STATE
THE MINISTRY OF FINANCE
(SHRI SAWAI SINGH SISODIA) :
(a) to (e). The Government have
taken a decision to appoint a Com-
mittee of officials to make recom-
mendations on simplification of direct
taxes laws and necessary formalities
are being taken to constitute the
Committee. As the Committee has
not started functioning, it is not
possible to give details about its
recommendations etc.

Losses in SAIL

2537. SHRI B. V. DESAI : Will
the Minister of STEEL AND MINES
be pleased to state :

(a) whether the Public sector
Under taking under SAIL had de-
faulted any payment of interest and
payment of loan to Government; and

(b) what are the steps being
taken by Government to overcome
this loss ?

THE MINISTER OF COMMERCE
& STEEL AND MINES (SHRI
PRANAB MUKHERJEE) : (a) and
(b). It is true that SAIL has been
unable to meet its obligations in
respect of interest payments and
repayment of loans to the Govern-
ment. This has been due to an ex-

exceptionally adverse financial situation arising mainly from a substantial loss of production because of serious infrastructural problems as well as steep escalations in costs which could be only partially compensated from the Steel Development Fund. Both SAIL and the Government have been making concerted efforts to bring about an improvement in the situation through a variety of measures. As a result of these efforts, the pace of production of saleable steel has improved since October, 1980 and a reasonable production target has also been adopted for 1981-82 which should result in an improved generation of resources in that year. Government have also recently allowed price increases on iron and steel and a part of the proceeds of these price increases will be available for meeting the cost increases to which the steel plants have been subjected. Certain categories such as bars, rods and semis have also been released from J.P.C. control, and this too should result in increased realisations by the steel plants. As the combined result of all these steps, it is hoped that subject to adequate availability of essential inputs, e.g., coal and power, SAIL's financial position will improve significantly in 1981-82 and Government have every confidence that SAIL will liquidate the arrears of loan repayments and interest in due course.

**Licensed Powerloom Factories
in Tamil Nadu and in the
Country**

2538. SHRI N. SOUNDARAJAN:
Will the Minister of COMMERCE
be pleased to state :

(a) the number of licensed powerloom factories in India and in Tamil Nadu separately ;

(b) the annual production of these factories in India and in Tamil Nadu separately ;

(c) the estimated number of unauthorised powerlooms in India and in Tamil Nadu separately ; and

(d) the number of unauthorised factories brought to book and the penalties imposed ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHEED ALAM KHAN): (a) to (d). The total number of powerlooms with valid permits as on 31-1-1981 is 4.54 lakhs. This includes 83,272 powerlooms in Tamil Nadu. The estimated production of powerlooms cloth during 1979-80, was 3450 million metres which included an estimated production of 408 million metres in Tamil Nadu. No assessment has been made as yet with regard to unauthorised Powerlooms in the country. However, unauthorised Powerlooms which were in existence as on 31-12-78 and in respect of which applications have been sent to the Office of the Textile Commissioner before 31-12-79, are being considered for regularisation. After the process of regularisation is over, Excise Authorities are expected to impose penalties on the unauthorised powerlooms;

**Concession to entrepreneurs
Belonging to scheduled castes/
Scheduled Tribes**

2539. SHRI A. C. DAS : Will the Minister of FINANCE be pleased to state :

(a) whether Government have a proposal to give certain concession to the entrepreneurs belonging to the Scheduled Castes and Scheduled Tribes ;

(b) if so, the name of States where such facilities have been given to the Scheduled Castes and Scheduled Tribes entrepreneurs ; and

(c) whether such facilities have been given to the entrepreneurs of Orissa ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT) :

(a) Concessions/facilities provided